

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2277/2001

New Delhi, this the 3rd day of September, 2001

Shri M.R.Goel  
(Retired PPS), Flat No.201  
Supreme Enclave, Mayur Vihar Phase-I  
Delhi - 110 091. ... Applicant  
(By Advocate: Dr. Suman Bhardwaj, through Shri  
Praveen Chatterjee)

Vs.

Secretary (Health)  
Ministry of Health & Family Welfare  
Government of India  
Nirman Bhawan  
New Delhi. ... Respondent

O R D E R(Oral)

By Shanker Raju, Member (J):

The applicant is seeking medical reimbursement on account of operation of brain of his wife. The grievance of the applicant against the claim of Rs.1,67,434/- He states that an amount of Rs.25757/- has been sanctioned. The applicant being aggrieved, he filed a representation dated 16.9.2000 but the same is still to be answered by the respondents.

2. Ends of justice would be met, if the present OA is disposed of, at the admission stage itself, by directing the respondents to decide the claim of the applicant regarding medical reimbursement and his representation dated 16.9.2000 by passing a detailed and speaking order within four weeks from the date of receipt of a copy of this order. The applicant is thereafter, if still aggrieves, he is at liberty to re-agitate the matter against any order passed by the respondents, in accordance with law. No costs. I order accordingly.

*S. Raju*  
(SHANKER RAJU)  
MEMBER(J)

/RAO/